

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4493/2023

(Arising out of impugned final judgment and order dated 09-02-2023 in MCRC No. 36062/2022 passed by the High Court of M.P at Gwalior)

AJEET GURJAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

Date : 26-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Sankalp Sharma, Adv.
Mr. Nishant Verma, AOR
Mr. Ashish Mukhi, Adv.
Ms. Shruti, Adv.
Ms. Shisba Chawla, Adv.
Mr. Vinay Chadda, Adv.

For Respondent(s)

Mr. Veer Vikrant, D.A.G.
Mr. Yashraj Singh Bundela, AOR
Mr. Jitendra Tripathi, Adv.
Mr. Pawan, Adv.
Ms. Jyoti Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending application, if any, also stands disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed non-reportable judgment is placed on the file.)